

IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "E", MUMBAI

Before Shri Saktijit Dey (JUDICIAL MEMBER)

AND

Shri G Manjunatha (ACCOUNTANT MEMBER)

I.T.A No.465/Mum/2016
(Assessment year: 2013-14)

M/s Elind Induction Furnaces Pvt Ltd, Plot No.46, Abhar, Ground Floor, 5 th Road, Khar (W), Mumbai-52 PAN : Not available	vs	DCIT-CPC-TDS, Mumbai
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Appellant by	Shri Prashant P Pandav Withdrawal letter
Revenue by	Shri V Justin

Date of hearing	22-01-2018
Date of pronouncement	22 -01-2018

ORDER

Per G Manjunatha, AM :

This appeal of the assessee arises out of the order of the CIT(A)-59, Mumbai dated 06-04-2015 for the assessment year 2013-14.

2. When the matter was called up for hearing, Shri Prashant P Pandav, Sr Accountant of the assessee firm appeared and filed a letter dated 22-01-2018 seeking withdrawal of the appeal. The Ld.DR has no objection in assessee withdrawing the appeal. In view of this agreed proposition, the appeal of the assessee is dismissed, as withdrawn.

Order pronounced in the open court on 22nd January, 2018.

Sd/-

sd/-

(Saktijit Dey)	(G Manjunatha)
JUDICIAL MEMBER	ACCOUNTANT MEMBER

Mumbai, Dt : 22nd January, 2018

Pk/-

Copy to :

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

/True copy/

By order

Asstt. Registrar, ITAT, Mumbai